

(AB)

(3)

Court No.1

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD

Registration O.A. No.427 of 1987

Dinesh Chandra Sharma ..... Applicant

Versus

Union of India & Others ..... Respondents.

Hon.S.Zaheer Hasan, V.C.  
Hon. Ajay Johri, A.M.

(By Hon.S.Zaheer Hasan, V.C.)

This is an application under Section 19  
of the Administrative Tribunals Act XIII of 1985.

2. The applicant was working as Telephone Operator. He was to be sent for training but the authorities did not send him for training as Telephone Inspector. According to the respondents the order from the higher authorities was received when the training had started so the applicant could not be sent for training. Since the applicant is now under training he will be promoted as Telephone Inspector after the training and his seniority will not be disturbed neither his pay will be fixed less than his junior. The counsel for the applicant states that in view of the above statement he has no objection if an order in terms of the above statement is issued.

3. After the applicant completes his training



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he will be promoted as Telephone Inspector and his seniority will not be disturbed. The authorities will also see that he ~~does~~ <sup>not</sup> ~~get~~ <sup>get</sup> salary less than his junior. Parties will bear their own costs.

Vice Chairman

10.12.87

Member (A)  
30/12/87

Dated the 10th Dec., 1987

RKM